

(2012) 07 SC CK 0085

In the Supreme Court Of India

Case No : Criminal Appeal No's. 925-926 of 2012 (Arising out of Special Leave Petition (Criminal) No's. 4850-4851 of 2011)

Sunishchai Sachar

APPELLANT

Vs

State of Punjab

RESPONDENT

Date of Decision : 05-07-2012

Acts Referred:

Citation : (2012) 07 SC CK 0085

Hon'ble Judges : H.L. Dattu, J; Chandramauli Kumar Prasad, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

1. Leave granted.
2. Delay condoned.
3. We have heard Learned Counsel for the parties to the lis.
4. The present appeals are preferred against the impugned interim judgment and order dated 14th July, 2010 and 24th August, 2010 in Criminal Miscellaneous No. M-12550 of 2010 passed by the High Court of Punjab and Haryana at Chandigarh with certain directions.
5. In the peculiar facts and circumstances of these cases, we are of the considered view that the interim order dated 6th July, 2011 passed by this Court be made absolute.

Appeals disposed of accordingly.

Ordered accordingly.